

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) :** (a) 16 proposals have been received.

(b) These proposals are under examination by the P.M.G Bhopal and the same will be decided in the light of the prescribed standards.

**Change in Allocation of Newsprint Quota to Newspapers**

**269. SHRIMATI BIBHA GHOSH GOSWAMI :** Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have made any changes in the allocation of newsprint quota to the newspapers recently ; and

(b) if so, the main features thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) :** (a) and (b) Yes, Sir. The Import Policy for newsprint for the year 1971-72 was amended on 1st January 1972. By this amendment, allocation of newsprint to daily newspapers for the period January-March 1972 has been made subject to a maximum of 10 pages. In the case of newspapers for which the allocation already made was in excess of the revised allocation, the excess quantity is treated as advance and is to be adjusted against their quota for the period 1972-73.

**Pending Applications for setting up of Industries in Bihar**

**270. SHRI HARI KISHORE SINGH :** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether a large number of applications for licences to establish industries in Bihar have been pending with Government for long ;

(b) if so, the number of applications pending at present and the period for which they have been pending ;

(c) the reasons therefor ; and

(d) the time by which they will be disposed of ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :**  
(a) No, Sir.

(b) Does not arise. However, out of the applications received upto 31st December, 1971, for the establishment of new undertakings, 23 applications are still pending. Out of these, 2 relate to 1969, 4 to 1970 and 17 to 1971.

(c) and (d). Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals and the disposal of particular applications is often delayed due to various factors. In some of these cases, the applications did not provide all the necessary particulars and some additional information had to be obtained. In certain other cases, policy decisions on the industry as a whole had to be arrived at. It is difficult to indicate precisely the time by which the pending applications will be disposed of. However, Government are conscious of the need for expeditious disposal of all licence applications and every effort is being made to ensure that, as far as possible, decisions on licence applications are taken within 3 months of receipt of the applications or the receipt of full information from the applicant parties, whichever is later.

**Finalisation of Annual Plan for 1972-73**

**271. SHRI P. M. MEHTA :**  
**SHRI P. GANGADEB :**

Will the Minister of PLANNING be pleased to state

(a) whether Planning Commission has finalised the annual plans for 1972-73 for all the States ;

(b) if so, the total outlay of the plans ; and

(c) the amount of Central assistance being provided for these Plans ?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) :** (a) Yes, Sir.

(b) Rs. 1601.75 crores.

(c) Rs. 718.66 crores.

**Machinery for Averting Closure of Industrial Undertakings**

**272. SHRI P. M. MEHTA :**  
**SHRI P. GANGADEB :**

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government propose to set up a suitable machinery that will be help-